

ITEM NO.1501  
[For Judgment]

Court 9 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30001/2017

(Arising out of impugned final judgment and order dated 25-08-2017  
in WPC No.7649/2015 passed by the High Court Of Delhi At New Delhi)

SUNNY ABRAHAM

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

([HEARD BY: HON. L. NAGESWARA RAO AND HON. ANIRUDDHA BOSE, JJ.]

Date : 17-12-2021 This matter was called on for pronouncement of  
judgment.

For Petitioner(s) Mr. Shanker Raju, Adv.  
Mr. Aditya Ranjan, AOR

For Respondent(s) Mr. Raj Bahadur Yadav, AOR

O R D E R

Hon'ble Mr. Justice Aniruddha Bose pronounced the judgment of  
the Bench comprising Hon'ble Mr. Justice L. Nageswara Rao and His  
Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable  
judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(PRADEEP KUMAR)  
BRANCH OFFICER

(signed reportable judgment is placed on the file)